

## MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(Department of Electronics and Information Technology)

## NOTIFICATION

New Delhi, the 16th August, 2013

G.S.R. 566(E). —In exercise of the powers conferred by clause (f) of sub-section (2) of section 87 of the Information Technology Act, 2000 (21 of 2000) and in supersession of the Department of Information Technology, Ministry of Communications and Information Technology, Controller of Certifying Authorities, Gazetted and Non-Gazetted posts Recruitment Rules, 2009, in so far as they relate to the post of Director (Finance and Administration), except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules regulating the method of recruitment to the post of Director (Finance and Administration) in the office of Controller of Certifying Authorities, a statutory body under the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Ministry of Communications and Information Technology, Department of Electronics and Information Technology, Controller of Certifying Authorities, Director (Finance and Administration), Recruitment Amendment Rules, 2013.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Number of posts, classification, pay band and grade pay or pay scale.—The number of the said post, its classification and the pay band or grade pay or pay scale attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
- 3. Method of recruitment, age-limit, other qualifications, etc.—The method of recruitment, age-limit, qualifications and other matters relating to the said post shall be specified in columns (5) to (13) of the said Schedule.
- 4. Disqualifications. No person,
  - (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

- 5. Power to relax.—where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.
- 6. Saving.—Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other backward Classes, ex-servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

## SCHEDULE

Name of Post	Number of Post	Classification	Pay band and grade pay or pay scale	Whether selection post or non- selection post	Age-limit for direct recreits	Educational and other qualifications required for direct recruits
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Director . (Finance and Adminitration)	1* (2013) *Subject to variation depending on work load.	Equivalent to Group 'A' post in Central Government	Pay band-4, Rs.37400- 67000 plus grade pay of Rs.8700.	Not applicable	Not applicable	Not applicable

fications prescribed for direct recruits will apply in the case of promotees  (8)	(9)	ment or by promotion or by deputation or by absorption and percentage of the vacancies to be filled by various methods  (10)	deputation or absorption grade from which promotion or deputation or absorption to be made  (11)
Not applicable	Not applicable	By deputation or absorption	Deputation or absorption: Officers of the Central Government of Public Sector Undertakings of Autonomous Bodies.—

(a) holding analogous post on regular basis in the parent cadre or department; or

(i) Deputy Secretary or Joint Director or Deputy Financial Advisor in the pay band-3, Rs.15600-39100 plus grade pay of Rs.7600 with five years regular service in the grade; or

(ii) Under Secretary or Deputy Director in the pay band - 3 Rs. 15600-39100 plus grade pay of Rs. 6600 with ten years regular service in the grade; or

(iii) Deputy Secretary or Joint Director or Deputy Financial Advisor in the pay band-3, Rs.15600-39100 plus grade pay of Rs.7600 and Under Secretary or Deputy Director in the pay band - 3 Rs.15600-39100 plus grade pay of Rs.6600 with ten years combined regular service in the grade; and

(iv) Possessing five years experience in the field of administration or finance in the Central or State Government or Public Sector Undertakings or Autonomous Bodies. Note 1: Period of deputation, including period of deputation in another excadre post, held immediately preceding this appointment in the same or some other organization of department of the Central Government shall ordinarily not to exceed five years.

Note 2: The maximum age-limit for appointment by deputation or absorption shall be not exceeding fifty-six years as on the closing date of the receipt of applications.

Note 3:- For the purpose of appointment on deputation or absorption, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which

(11)

the revised pay structure based on the Sixth Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Commission, except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where this benefit will extend only for the posts for which that grade pay or pay scale is the normal replacement grade without any upgradation.

	Departmental Promotion Committee exists, at it its composition	Circumstances in which Union Public Commission to be consulted in making recruitment		
	(12)		(13)	
	artmental Promotion Committee considering confirmation) consisting of :		Not applicable.	
1.	Controller of Certifying Authorities	—Chairman	Service Control of the Control of th	
2."	Director General (Indian Computer Emergency Response Team)	—Member		
 3.	Joint Secretary to the Government of India or equivalent from Deparatment of Electronics & Information Technology or other Ministry of Department	—Member		

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RAJ KUMAR GOYAL, Jt. Secy.

Note: Principal Recruitment Rules were published vide GSR No. 647(E), dated 8th September, 2009.